



2026:AHC:1013

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 19422 of 2025

Mohan Singh And 7 Others

.....Petitioner(s)

Versus

State Of U.P And 8 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Deviprasad, Janardhan Yadav
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Janardan Yadav, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.

2. The grievance of the writ petitioner is that they were enrolled as soldiers in Indian Army on respective dates and consequent to their induction in police services under the State of U.P., they are entitled to refixation of the salary while adding the previous services rendered by the petitioner in Indian Army. Reliance has been placed upon the judgement in Hans Nath Dwivedi vs. State of U.P. and others, Writ-A No.32139 of 2007 decided on 21.10.2010 as well as Writ-A No.12064 of 2021, Vimal Kumar Singh and 12 others vs. State of U.P. and 4 others decided on 01.11.2021.

3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.3.

4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.3, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.

January 6, 2026

N.S.Rathour

(Vikas Budhwar,J.)